

Election of Director in the Central Government Employees Consumer Cooperative Society Ltd., New Delhi

140. SHRI SHEO SAMPAT: Will the PRIME MINISTER be pleased to state:

(a) whether the bye-laws of the Central Government Employees Consumers Cooperative Society Ltd., New Delhi and the Delhi Cooperative Societies Rules, 1973 provide that an elected delegate cannot be elected as Director if his relation is already working as an employee of that Society;

(b) whether any delegate of the above Society has written to the Chairman, Board of Directors about certain directors in this regard, if so, when; and

(c) the action taken by the management on this complaint so far and the reasons for delay in taking action?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The Delhi Cooperative Societies Rules, 1973 provide that no person shall be eligible for election as a Director if *inter alia* he is a near relative of a paid employee of the Society, and that if any question arises whether or not a member is a near relative of the said employee, it shall be referred to the Registrar whose decision thereon shall be final.

The bye-laws of the Society are, however, silent in the matter.

(b) Yes, Sir; on the 4th September, 1976.

(c) The management referred the complaint to the competent authority viz., the Registrar of Cooperative Societies for a decision later that month. There has been no delay in taking action.

Cases referred to the Registrar of Cooperative Societies, Delhi by Consumer Cooperative Societies

141. SHRI SHEO SAMPAT: Will the Minister of CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the number and nature of cases referred to the Registrar of Cooperative Societies, Delhi by different Consumer Cooperative Societies functioning in Delhi during the year 1976 and particularly by the Central Government Employees Consumer Cooperative Society Ltd., New Delhi; and

(b) when such cases were received in the Registrar's office and when these cases were disposed of by that office and the decision communicated to the Society concerned?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES & COOPERATION (SHRI MOHAN DHARIA): (a) During 1976, about 550 references were made to the Registrar of Cooperative Societies Delhi by the consumer cooperative societies functioning in Delhi. The nature of references related to a number of aspects, such as, amendment of byelaws, information about change of addresses, requests for allotment of shops, allotment of confiscated goods, controlled cloth, fair-price shops requests for financial assistance, applications for import licences, election disputes, complaints of overdue elections, stock verification, writing off of bad debts, claims regarding payments, non-maintenance of records, audit, references to arbitration, and the like.

So far as the Central Government Employees Consumer Cooperative Store New Delhi is concerned, 21 references were received by the Registrar of Cooperative Societies, Delhi during the year 1976 on matters pertaining to general body meeting, declaration of dividends, claims of employees, approval for writing off bad debts, stock verification, request for godown accommodation, utilisation of reserve fund, amendment of bye-laws and other allied matters.

(b) Out of the 21 references received from the Central Government Employees Consumer Cooperative Society 14 cases have been disposed of by the Registrar of Cooperative Societies, Delhi and in 7 cases clarification has

been sought from the Society. A statement indicating the position is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-109/77]. A

Supply of Uranium by U.S. for Tarapur Atomic Power Station

142. SHRI SHEO SAMPAT: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the question of shipment of uranium for the Tarapur Atomic Power Station by U. S. is still in a fluid state;

(b) when the uranium is expected to be received and the effect of the delayed shipment; and

(c) the reaction of Government thereto?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) It is not certain when the enriched uranium will be received. However, if there is delay beyond May 1977, the operation of the Tarapur Atomic Power Station could be affected by mid-1978.

(c) The Government have informed the U.S. authorities of the adverse effects such delay can have on the availability of power in the western region and have also emphatically conveyed that such delays are not in consonance with the contractual obligations of the Government to Government agreement on the supply of fuel to the Tarapur reactors.

Shortage of Staff in Nepal Unit of A. I. R.

143. SHRI K. B. CHETTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether smooth functioning of the Nepal unit in N.S.D. and E.S.D. in A.I.R. has been hampered because of the shortage of staff; and

(b) if so, steps Government propose to take to recruit more staff?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir.

(b) Does not arise.

आसुका (मीसा) और भारत रक्षा नियमों के अन्तर्गत गिरफ्तार किये गये सरकारी कर्मचारी

144. श्री ज्ञानेश्वर प्रसाद यादव :
श्री सुभाष ग्राहजा :
श्री आरिफ बेग :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) आपात स्थिति के दौरान 'आसुका' और भारत रक्षा नियमों के अन्तर्गत कितने केन्द्रीय सरकारी कर्मचारियों को गिरफ्तार किया गया ;

(ख) क्या बहुत से कर्मचारियों को आज तक भी सेवा में वापस नहीं लिया गया है ;

(ग) यदि हां, तो इस सम्बन्ध में सरकार का क्या कदम उठाने का विचार है ; और

(घ) क्या उन्हें सेवा से निलम्बित करने और सेवा से निकालने की अवधि का भी बेतन दिया जायेगा ?

गृह मंत्री (चौधरी चरण सिंह) : (क) से (घ) : सूचना एकत्रित की जा रही है और यथा समय सदन के सभा पटल पर रख दी जाएगी ।